

ITEM NO.10

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11753/2025

[Arising out of impugned final judgment and order dated 29-05-2025 in A482 No. 4623/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAHUL GANDHI

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

IA No. 170281/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 170284/2025 - EXEMPTION FROM FILING O.T.

IA No. 180114/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 47135/2025 (II-D)

IA No. 228736/2025 - CONDONATION OF DELAY IN FILING

Diary No(s). 47139/2025 (II-D)

IA No. 227889/2025 - CONDONATION OF DELAY IN FILING

Date : 04-12-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Ms. Nitya Ramakrishnan, Sr. Adv.
Mr. Shadan Farasat, Sr. Adv.
Mr. Sarim Naved, Adv.
Ms. Maulshree Pathak, AOR
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Mr. Saurabh Sagar, Adv.
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Mr. Mohd Noumaan, Adv.

Dr. Abhishek Singhvi, Sr. Adv.
Mr. R.S. Cheema, Sr. Adv.
Mr. Prasanna S., AOR
Mr. Amit Bhandari, Adv.
Ms. Tarannum Cheema (vc), Adv.
Mr. Kanishka Singh, Adv.
Mr. Akash Singh, Adv.
Mr. Akshay Nagarajan, Adv.

Mr. Nikhil Bhalla, Adv.
Mr. Sumit Kumar Siddharth, Adv.
Ms. Injila Muslim Zaidi, Adv.
Ms. Apoorva Singh, Adv.
Mr. Prasanna B, Adv.

For Respondent(s) Mr. Gaurav Bhatia, Sr. Adv.
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Mr. Arpantrehana, Adv.
Mr. Piyush Upadhyay, Adv.
Mr. Shameen Yaser, Adv.
Ms. Sudha Pradhan, Adv.

Mr. Amit Singh Chauhan, Adv.
Mr. Arindam Bhardwaj, Adv.
Mr. Varun Vats, Adv.
Mr. Udit Chauhan, Adv.
Mr. Mudit Talesara, Adv.
Mr. Samarth Talesara, Adv.
Mr. Ajay Kumar Talesara, AOR

Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Palak Mathur, Adv.
Mr. Apoorv Agarwal Sr. Adv, A.A.G.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Taking into consideration the legal issue
involved, we are inclined to grant leave.

Leave granted.

List these matters on 22.04.2026.

In the meantime, interim order(s) shall
continue.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR